

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 506/TT/2019**

**Subject** : Petition for truing up of transmission tariff of 2014-19 period and determination of tariff of 2019-24 period in respect of 2 assets in Transmission System Strengthening in Wardha-Aurangabad corridor for IPP projects in Chhattisgarh (IPP-G) in Western Region

**Date of Hearing** : 26.2.2020

**Coram** : Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member

**Petitioner** : Powergrid Corporation of India Limited

**Respondents** : Madhya Pradesh Power Management Company Limited & 10 Others

**Parties present** : Shri S.S. Raju, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri Amit K. Jain, PGCIL

**Record of Proceedings**

The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of Asset I: 765 kV D/C Wardha-Aurangabad Line-II along with 2 Nos. 330 MVAR switchable line reactor at Wardha end and 1 No. 240 MVAR line reactor for Ckt-III at Aurangabad end and associated bays and Asset II: 1 No. 240 MVAR 765 kV line reactor for Wardha-Aurangabad Ckt-IV at Aurangabad end under Transmission System Strengthening in Wardha-Aurangabad corridor for IPP projects in Chhattisgarh (IPP-G) in Western Region. He submitted that the subject assets were executed during 2014-19 tariff period. The final tariff of the aforesaid assets was determined vide order dated 22.2.2016 in Petition No. 22/TT/2015. The Petitioner has furnished the details of actual additional capitalization during 2014-19 period. He submitted that as per RCE there is no cost over-run. He sought time to file rejoinder to the reply filed by MPPMCL.



2. The Commission directed the Petitioner to submit Form-5 and Form-13 for Assets I and II, on affidavit, by 10.3.2020 with an advance copy to the Respondents. The Commission further directed the Petitioner to file rejoinder, if any, to the reply of MPPLCL with an advance copy to the Respondents by 12.3.2020.
3. The Commission also directed the Petitioner to adhere to the specified timeline and further observed that no extension of time shall be granted.
4. Subject to above, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

